
(2021) 11 OHC CK 0039
In the Orissa High Court
Case No : CRLMP No. 1163 Of 2021

Mohammed Hanif

APPELLANT

Vs

State Of Odisha & Anr

RESPONDENT

Date of Decision : 03-11-2021

Acts Referred:

Constitution of India, 1950 — Article 226, 227
Code of Criminal Procedure, 1973 — Section 482

Citation : (2021) 11 OHC CK 0039

Hon'ble Judges : Savitri Ratho, J

Bench : Single Bench

Advocate : Amrita Panda, Sarthak Nayak, K.K. Nayak

Final Decision : Disposed Of

Judgement

Savitri Ratho, J

CRLMP 1163 of 2021 & I.A. No. 237 of 2021

The matter is taken up in hybrid mode.

This I.A. has been filed for amendment sought for in Schedule A of the I.A. and for substituting page-1 of the CRLMP incorporating the change in the nomenclature. In other words the application is for conversion of CRLMP which is an application under Articles 226 and 227 of the Constitution of India to a CRLMC which is an application under Section 482 Cr.P.C.

Heard Ms. Amrita Panda, learned counsel for the petitioner, Mr. S. Nayak, learned Spl. Public Prosecutor (CBI) and Mr. K.K. Nayak, learned Additional Standing Counsel.

Mr. K.K. Nayak, learned Additional Standing Counsel states that he has no objection for the prayer made in the application for amendment.

Mr. S. Nayak, learned Spl. Public Prosecutor (CBI) however submits that he may

be permitted to obtain instructions in the matter.

In view of the nature of prayer, I am of the view that no useful purpose will be served by adjourning the case for obtaining instructions.

The I.A. is allowed, the CRLMP is converted to a CRLMC I.A. is accordingly disposed of.

Office shall re-register the CRLMP as a CRLMC.

Learned counsel for the petitioner is directed to file a consolidated petition incorporating the necessary changes in the petition.

The CRLMC be listed after fresh stamp report.

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